

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2183
ANSWERED ON:12.12.2008
CUSTOMS HOUSE CLEARING AGENTS
Khair Shri Chandrakant Bhaurao

Will the Minister of FINANCE be pleased to state:

- (a) the number of Custom House Clearing agents in Mumbai, Delhi, Kolkata and Chennai, citywise, at present;
- (b) the terms and conditions for the appointment of these agents;
- (c) the details of the priorities / facilities made available to them;
- (d) whether a large number of Bills of Entry (B/E) are pending for disposal in Mumbai alone;
- (e) if so, the details thereof and reasons therefor;
- (f) the reasons for the delay and the action taken/being taken in this regard; and
- (g) the details of the pending cases in other cities?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMAMCKAM)

- (a) The number of Customs House Agents, city-wise, is as follows:

Mumbai-1450; Chennai-694; Delhi-805 and Kolkata-279.

(b) The terms and conditions for the appointment of these agents are specified in the Customs House Agents Licensing Regulations framed under Section 146 of the Customs Act, 1962.

(c) The privileges / duties / obligations of Customs House Agents are prescribed in the Customs House Agents Licensing Regulations, 2004.

(d) No, Sir.

(e) and (f) Does not arise in view of reply at (d) above.

(g) The details of the pending cases in Mumbai and other cities are as follows:

City	No. of Bills of Entry filed between 1.4.200 to 30.11.2008	No. of Bills of Entry pending as on 1.12.2008
------	---	---

Mumbai	7,34,349	5,160
--------	----------	-------

Chennai	3,52,895	4,027
---------	----------	-------

Delhi	3,49,778	16,126
-------	----------	--------

Kolkata 81,028 3,775